

ACT No. I OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 18th
February, 1927.)

An Act further to amend the Indian Limitation Act, 1908, for certain purposes.

IX of 1908. **W**HEREAS it is expedient further to amend the Indian
Limitation Act, 1908, for certain purposes hereinafter
appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Limitation Short title and
(Amendment) Act, 1927. commencement.

(2) It shall come into force on the 1st day of January, 1928.

IX of 1908. **2.** For the proviso to sub-section (1) of section 20 of the Amendment of
Indian Limitation Act, 1908 (hereinafter referred to as the said section 20, Act
IX of 1908. Act), the following shall be substituted, namely:—

“ Provided that, save in the case of a payment of interest
made before the 1st day of January, 1928, an
acknowledgment of the payment appears in the
handwriting of, or in a writing signed by, the per-
son making the payment.”

3. To section 21 of the said Act the following sub-section Amendment of
shall be added, namely:— section 21, Act
IX of 1908.

“(3) for the purposes of the said sections—

(a) an acknowledgment signed, or a payment made, in
respect of any liability, by, or by the duly author-
ised agent of, any widow or other limited owner
of property who is governed by the Hindu law, shall
be a valid acknowledgment or payment, as the case
may be, as against a reversioner succeeding to such
liability; and

(b) where a liability has been incurred by, or on behalf
of, a Hindu undivided family as such, an acknow-
ledgment or payment made by, or by the duly
authorised

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authorised agent of, the manager of the family for the time being shall be deemed to have been made on behalf of the whole family."

Amendment of First Schedule to Act IX of 1908.

4. (1) In article No. 132 in the First Division of the First Schedule to the said Act, for the *Explanation* in the first column the following *Explanation* shall be substituted, namely:—

"*Explanation.*—For the purposes of this article—

(a) the allowance and fees respectively called *malikana* and *haqq*s, and

(b) the value of any agricultural or other produce the right to receive which is secured by a charge upon immoveable property,

shall be deemed to be money charged upon immoveable property."

(2) In article No. 166 in the Third Division of the same Schedule, to the entry in the first column the following shall be added, namely:—

"including any such application by a judgment debtor."